

(1901) 10 MAD CK 0010
In the Madras High Court

Savarimuthu and Others

APPELLANT

Vs

Aithurusu Rowthar

RESPONDENT

Date of Decision : 17-10-1901

Acts Referred:

Citation : (1902) ILR (Mad) 103

Hon'ble Judges : Arnold White, C.J;Bhashyam Ayyangar, J;Benson, J

Bench : Full Bench

Judgement

1. We are of opinion that a suit for the profits of Immovable property belonging to the plaintiff which have been wrongfully received by the defendant who dispossessed the plaintiff in execution of a decree afterwards set aside on appeal is not cognizable by a Court of Small Causes.